



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/00199/2021

This the 9th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Khursheed Ahmad Lone, Age 40 years, Son of Ghulam Mohi-ud-din Lone, Resident of Agrikalan Pattan.
2. Ghulam Hassan Dar, Age 40 years, Son of Mohd. Maqbool Dar, Resident of Agrikalan Pattan.
3. Zahoor Ahmad Baba, Age 46 years, Son of Ghulam Mohd. Baba, Resident of Chewdara, Beerwah, Budgam.
4. Nazir Ahmad Bhat, Age 35 years, Son of Gh. Rasool Bhat, Resident of Agrikalan Pattan.
5. Riyaz Ahmad Bhat, Age 33 years, Son of Ghulam Mohd. Bhat, Resident of Aripanthan, Beerwah, District Budgam.
6. Zahoor Ahmad Rather, Age 32 years, Son of Assad-ullah Rather, Resident of Goondipora, Beerwah, Budgam.
7. Abdul Jabar Dar, Age 40 years, Son of ghulam Ahmad Dar, Resident of Hanji Lawaypora, Beerwah, Budgam.
8. Nazir Ahmad Bhat, Age 41 years, Son of Ghulam Mohi-u-din Bhat, Resident of Budgam, Beerwah, Budgam.
9. Zahoor Ahmad Sheikh, Age 35 years, Son of Mohammad Akber Shiekh, Resident of Mazhama, Beerwah, Budgam.
10. Shamus-din Bhat, Age 47 Years, Son of Abdul Gaffar Bhat, Resident of Hazarpora, Beerwah, Budgam.

.....Applicants

(Advocate: Mr Javed Hamid)

Versus

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary to Government Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu – 180001.
2. Director Health Services, Kashmir old Secretariat, Srinagar-190001.
3. Chief Medical Officer, Budgam – 191111.

4. Block Medical Officer, Beerwah, Budgam-193411.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

ORDER
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicants submits that the applicants have filed present OA on the inaction of the respondents to release the salary of the applicants and are seeking issuance of direction on the respondents to release unpaid salary of the applicants herein and ensure that the salaries of the applicants are released on the same analogy as has been adopted in respect of similarly situated employees with the applicants.

2. During course of arguments, learned counsel for the applicants submits that the applicants would be satisfied if a direction is given to the respondents to consider and decide the claim of the applicants for release of salary within a stipulated time period.

3. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to respondents to consider and decide the claim of the applicant to release the arrears of salary/salary of the applicants in accordance with the rules since the applicants are continuously working with the respondents. While doing so, respondents shall consider contents of the present OA as representation of the applicants and pass a reasoned and speaking order in accordance with rules with intimation to the applicants within a period of 03 weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)